

**Protest against late running and overcrowding in Panipat-Delhi Shuttle Train**

2964. DR. A. U. AZMI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the news item "Commuters hold up train" appearing in the Indian Express of 6th February, 1982;

(b) if so, reaction of the Government thereto; and

(c) steps taken to remove the grievances of the commuters, electrifying the track from Delhi to Panipat and laying of double lines there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) Steps have been taken to run the 2PNG shuttle with its full composition and to run this train punctually.

(c) Delhi-Panipat section has already been doubled. There is no proposal at present to electrify this section.

**Issue of false Medical Certificate by RMPs**

2965. DR. A. U. AZMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some of the RMPs resort to unwarranted activities such as issuing of false medical certificates, running of chemist shops side by side, non-maintenance of registers giving details of the patients examined, visits at source and at residences and medicines prescribed/ issued punctually;

(b) if so, whether a legislation is proposed to be brought to curb the un-social activities of such RMPs; and

(c) was such a Bill ever brought in the past and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDHEN M. JOSHI): (a) Under the provisions of the Indian Medical Council Act, 1956, only registered medical practitioners are entitled to practice medicine. Any person contravening the law is liable to prosecution under the penal provisions of the Indian Medical Council Act, 1956.

In some States Registered Medical Practitioners have been licenced to run chemist shops. Under the Drugs and Cosmetics Act, a registered medical practitioner does not need a licence to use drugs in his private practice, for supply to his own patients.

(b) Does not arise.

(c) No.

**Fertilizer Berth at Paradip Port**

2966. SHRI HARIHAR SOREN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have sanctioned a fertilizer berth at the Paradip Port of Orissa;

(b) if so, the estimated cost of that proposed fertilizer berth;

(c) the expected time of completion of the construction of that berth; and

(d) when the construction work is going to be started?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) Yes.

(b) Rs. 15.50 crores.

(c) By January, 1985.

(d) The contract for the construction work is expected to be awarded by June, 1982.